

Functioning of DESU

4515. SHRI MADAN LAL KHURANA: Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

(a) whether any study on the working and functioning of the Delhi Electric Supply Undertaking (DESU) has been carried out by the Department of Administrative reforms and Public Grievances of the Ministry of Personnel, Public Grievances and Pensions;

(b) if so, the details thereof and when the study report was received by the DESU; and

(c) the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CONVENTIONAL ENERGY SOURCES (SHRI KALPNATH RAI): (a) to (c) According to DESU the Department of Administrative Reforms and Public Grievances had conducted a study on the simplification of procedures for billing and refund of security deposits by DESU. In their report received in November 1989, it has *inter-alia* been suggested to follow a uniform procedure in all the Districts for preparation of metersheets; introduction of rotational meter reading; identification of connections where bills have not been issued for more than a year; introduction of spot billing system on trial basis; feasibility of issuing the first bill on actual reading and the next bill on assessment basis on monthly/bi-monthly intervals dispensing with the system of security deposit for Government accommodation and transfer of security deposits in case of private accommodation etc

As a result of the implementation of many of the suggestions of the Study Team, and taking other measures to improve and simplify the billing procedure in DESU and gradual stabilisation of the computerised billing system, DESU has been able to considerably bring down the incidence of incorrect and delayed billing.

Representation from London based Air Hostesses

4516 SHRI SAIFUDDIN CHOUHDURY: Will THE MINISTER OF CIVIL AVIATION AND TOURISM be pleased to state

(a) whether a number of European air hostesses based in London were made redundant in 1989;

(b) if so, the reasons therefor;

(c) whether a number of air hostesses have subsequently been recruited in Paris by the Air India;

(d) if so, the details thereof and the reasons therefor;

(e) whether the Union Government have received any representation from the London based Air Hostesses in this regard, and

(f) if so, the steps taken by the Government in the matter?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) and (b) Six European Air Hostesses voluntarily opted for the redundancy scheme, formulated by Air India in 1988 with a view to reduce man power at London. They availed of the compensation provided under the scheme. They were not compulsorily declared redundant.